

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

RAJYA SABHA
UNSTARRED QUESTION No.1849
TO BE ANSWERED ON 06/03/2020

GUIDELINES FOR E-COMMERCE

1849. SHRI R. VAITHILINGAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that Government has issued draft guidelines on e-commerce;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government has invited comments on the said draft guidelines on e-commerce; and
- (d) if so, the common view of the stakeholders in this regard?

ANSWER

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)

(a) to (d) : The draft rules on Consumer Protection (e-Commerce) Rules, 2019 were uploaded on the Department's website for inviting comments/suggestions from the stakeholders. The draft rules provide for provisions for preventing unfair trade practices and to protect the interests of consumers in e-commerce before, during and after e-commerce transactions.

The views of various stakeholders have since been received.
